## NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI (APPELLATE JURISDICTION)

<u>Company Appeal (AT) (CH) (Insolvency) No. 27 of 2021</u> <u>Under section 25(2),43,45(2) & 66(2) of the Insolvency & Bankruptcy Code, 2016 r/w</u> <u>Rule 11 of the NCLT Rules , 2016</u> (Arising out of Order dated 25.1.2021, in IA 539/IB/2020 in IBA/370/2019 passed by the Hon'ble National Company Law Tribunal, Division Bench-I, Chennai

## In the matter of:

1. Panchapakesan Swaminathan Ex. Managing Director Of Shri Sakthi Paper India Private Limited Old No. 22, New No. 7, A.K.S. Nagar Ponnaiyarajapuram, Coimbatore – 641001 Tamil Nadu

2. Ruckmani Swaminathan Ex. Director of Shri Sakthi Papers India Private Limited Old No. 22, New No. 7, A.K.S. Nagar Ponnaiyarajapuram, Coimbatore – 641001 Tamil Nadu

... Appellant

VERSUS

R. Raghavendran Resolution Professional Of Shri Sakthi Paper India Private Limited Flat No.3, Dhruvatara Apartments 241, Dr. Rajendraprasad Road Tatabad, Coimbatore - 641012

... Respondent

Present :

For the Appellant : Mr.J.Manivannan, Advocate For the Respondent : Mr. B.Dhanaraj, Advocate (Caveator)

## <u>ORDER</u>

## (VIRTUAL MODE)

At request of Mr. J. Manivannan, Learned Counsel for 'Appellant' for filing of 'Rejoinder' and for filing of 'Notes of Submissions' of the 'Appellant'

containing not more than three to four pages together with citations, the matter is adjourned to 09.06.2021.

2. The Learned Counsel for the 'Appellant' shall serve copy of the 'Notes of Submissions' of the 'Appellant' as well as 'Rejoinder' to the Learned Counsel for the 'Respondent' and also to file the same in the 'Office of the Registry' (through e filing and through Hard Copy) two weeks from today.

3. The Learned Counsel for the 'Respondent' is also permitted to file 'Notes of Submissions' of the 'Respondent' within 10 days from the receipt of the 'Notes of Submissions' of the Appellant and shall serve a copy of the same on the Learned Counsel for 'Appellant' and also to file the same in the 'Office of the Registry' (through e filing and through Hard copy) well in advance before the 'Next date of Hearing'.

4. The 'Office of the Registry' is directed to List the matter on 09.06.2021.

[Justice Venugopal M] Member (Judicial)

> [V. P. Singh] Member (Technical)

20.04.2021 KM